

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.063/00493/2018**

**Chandigarh, this the 27<sup>th</sup> day of November, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...  
Gurmail Singh aged 37 years son of Sh. Chuhra Ram R/o Village Koulanwala, P.O. Panjehra Tehsil Nalagarh District Solan (Group C)

....**Applicant**

**(Present: None)**

**Versus**

1. Union of India, through its Secretary, Department of Health and Family Welfare, Nirman Bhawan, New Delhi.
2. Postgraduate Institute of Medical Education & Research, Sector 12, Chandigarh through its Director.

....  
**Respondents**

**(Present: Mr. Suvir Kumar, Advocate, for Resp. No. 2)**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. This case has been called second time, after one pass-over. However, nobody appeared on behalf of the applicant. Same was the position on the last date of hearing too. It seems that the applicant has lost interest in pursuing the matter.
2. Accordingly the O.A. and M.A. No. 063/00633/2018, for condonation of delay, are dismissed in default for non-prosecution.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 27.11.2018**

‘mw’